

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 35/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Polyset Plastic Pvt. Ltd.
V/s.
M/s. Shreya Life Sciences Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Mallika Taly w/ Kanizg Hungejee 1/b S. Mahomedbhhai & 6.	Advocate Advocate	2 Hungejee

Order

CP No.35/I&BP/NCLT/MB/MAH/2017

Since the Petitioner has mistakenly filed this Form u/s.9 of the I&B Code instead of filing u/s.7 of I&B Code, the Petitioner is given liberty to file fresh Form u/s.7 of the I&B Code by issuing a notice upon the Corporate Debtor within one week hereof. It is also made clear that party is not required to make any additional fees since the fee has already been paid along with the previous Application filed u/s.9 of the I&B Code.

List this matter for hearing on 29.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)